CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 991/GT/2025

Subject	:	Petition for revision of tariff of Tanda Super Thermal Power Station Stage-II (1320 MW) for the period from Station COD (i.e. 1.7.2021) to 31.3.2024 after the truing up exercise

Petition No. 941/GT/2025

Subject	:	Petition for approval of tariff of Tanda Super Thermal Power Station Stage-II (2x660 MW) for the period from 1.4.2024 to 31.3.2029.
Petitioner	**:**	NTPC Limited
Respondents	**:**	UPPCL and others.
Date of Hearing	**:**	**27.10.2026**
Coram	**:**	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	**:**	Shri Venkatesh, Advocate, NTPC Shri Adarsh Singh, Advocate, NTPC Shri Akash Lamba, Advocate, NTPC Shri Ishika Talwar, Advocate, NTPC Shri Divyanshu Bhatt, Advocate, UPPCL Shri Shashwat Singh, Advocate, UPPCL

Record of Proceedings

The matters were called out for a hearing in virtual mode.

2. During the hearing, learned counsel for the Petitioner submitted that the rejoinders to the replies filed by the Respondents have been filed and requested the Commission to reserve the matters for orders.

3. The Commission, after hearing the learned counsel for the Petitioner, directed the Petitioner to furnish the following additional information, on affidavit, after serving a copy on the Respondents, on or before **20.11.2026:**

a) *The details of the Plant and Machinery (P&M) cost as on the COD of the generating station, additional capitalisation during the period from COD to 31.3.2024, and the P&M cost as on the cut-off date, based on actual expenditure, in the following format:*

Sl. No.	Particulars	Accrual basis	Un-discharged liability	Cash Basis
(a)	P&M cost as on COD, as approved by the Commission			
(b)	Add: Additional capital expenditure allowed from COD to 31.3.2024,			
(d)	P&M cost as cut-off date of the generating station			

**Additions above shall exclude IDC, IEDC, Land, Civil works and initial spares.*

b) *In respect of the cost of IT equipment and software and freehold land considered under Form-12, furnish the following additional details for each year of the tariff period, separately under the accrual basis, undischarged liability and cash basis:*

(Rs. In lakh)

Accrual Basis	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalisation claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Undischarged liability	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalisation claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

Cash Basis	***2019-20***	***2020-21***	***2021-22***	***2022-23***	***2023-24***
Opening cost included in the allowed capital cost					
Additional capitalisation claimed during the year					
Decapitalization of allowed assets					
Closing cost					
Average cost					

c) *Furnish details of the amount of depreciation, if any, allocated towards fuel and included in the landed cost of fuel;*

d) *Furnish a reconciliation of the cash expenditure incurred up to COD with the corresponding figures as per the books of accounts.*

4. The Respondents are permitted to file their respective replies to the additional information, on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **11.12.2026**.

5. Subject to the above, the Commission reserved the matters for orders.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Legal)